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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, papers to be laid.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI ARUN YADAV): Madam, I, on behalf of Shri Sharad Pawar, beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Crop Processing Technology, Thanjavur, for the year 2009-2010, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the workings of the Indian Institute of Crop Processing Technology, Thanjavur, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4191/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Madam, I, on behalf of Shri Ghulam Nabi Azad, beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 2011-2012.

(Placed in Library, See No. LT 4192/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): Madam, I, on behalf of Shri Kamal Nath, beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2009-2010.
- (ii) Annual Report of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 4193/15/11)

- (b) (i) Review by the Government of the working of the Chennai Metro Rail Limited, Chennai, for the year 2009-2010.
- (ii) Annual Report of the Chennai Metro Rail Limited, Chennai, for the year 2009-2010, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 4194/15/11)

- (c) (i) Review by the Government of the working of the Bangalore Metro Rail Corporation Limited, Bangalore, for the year 2009-2010.
- (ii) Annual Report of the Bangalore Metro Rail Corporation Limited, Bangalore, for the year 2009-2010, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 4195/15/11)

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) and (b) of (1) above.

(3) A copy of the Delhi Metro Airport Express Line, General Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 767(E) in Gazette of India dated 17th September, 2010, under Section 102 of the Metro Railway (Operation and Maintenance) Act, 2002.

(Placed in Library, See No. LT 4196/15/11)

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA):
Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Housing and Urban Poverty Alleviation for the year 2011-2012.

(Placed in Library, See No. LT 4197/15/11)

(2) Detailed Demands for Grants of the Ministry of Culture for the year 2011-2012.

(Placed in Library, See No. LT 4198/15/11)

(3) Outcome Budget of the Ministry of Culture for the year 2011-2012.

(Placed in Library, See No. LT 4199/15/11)

THE MINISTER OF STATISTICS AND PROGRAMME IMPLEMENTATION (DR. M.S. GILL): Madam, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Statistics and Programme Implementation for the year 2011-2012.

(Placed in Library, See No. LT 4200/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Madam, I, on behalf of Shri G.K.Vasan, beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Shipping for the year 2011-2012.

(Placed in Library, See No. LT 4201/15/11)

(2) Outcome Budget of the Ministry of Shipping for the year 2011-2012.

(Placed in Library, See No. LT 4202/15/11)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): Madam, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2011-2012.

(Placed in Library, See No. LT 4203/15/11)

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Madam, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Consumer Affairs, Food and Public Distribution for the year 2011-2012.

(Placed in Library, See No. LT 4204/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Madam, I beg to lay on the Table:-

(1) A copy of the Annual Accounts (Hindi and English versions) of the Port Blair Municipal Council, Port Blair, for the years from 1990-1991 to 1997-1998, together with Audit Report thereon.

(Placed in Library, See No. LT 4205/15/11)

- (2) A copy of the New Delhi Municipal Council (Maintenance of Accounts) Regulations, 2010 (Hindi and English versions) published in Notification No. 13/47/2010/UD/MB/334-335 in Delhi Gazette dated 10th January, 2011, under Section 389 of the New Delhi Municipal Council Act, 1994.

(Placed in Library, See No. LT 4206/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Department of Space for the year 2011-2012.

(Placed in Library, See No. LT 4207/15/11)

- (2) Outcome Budget of the Department of Space for the year 2011-2012.

(Placed in Library, See No. LT 4208/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): Madam, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2009-2010, along with Audited Accounts.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4209/15/11)

- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Development for the year 2011-2012.

(Placed in Library, See No. LT 4210/15/11)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2009-2010, together with Audit Report thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 4211/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Madam, I, on behalf of Shri S.S.Palanimanickam, beg to lay on the Table:-

- (1) A copy of the Public Provident Fund (Amendment) Scheme, 2010 (Hindi and English versions) published in Notification No. G.S.R. 956(E) in Gazette of India dated 7th December, 2010, under Section 12 of the Public Provident Fund Act, 1968.

(Placed in Library, See No. LT 4212/15/11)

- (2) A copy of the Prevention of Money-Laundering (Maintenance of Records of the Nature and Value of Transactions, the Procedure and Manner of Maintaining and Time for Furnishing Information and Verification and Maintenance of Records of the Identity of the Clients of the Banking Companies, Financial Institutions and Intermediaries) 3rd Amendment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 980(E) in Gazette of India dated 16th December, 2010,

under Section 74 of the Prevention of Money Laundering Act, 2002, together with an explanatory memorandum.

(Placed in Library, See No. LT 4213/15/11)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.68(E) published in Gazette of India dated 7th February, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 94/2006-Cus., dated 7th September, 2006.
- (ii) G.S.R.69(E) published in Gazette of India dated 7th February, 2011, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Barium Carbonate, originating in, or exported from China PR, in pursuance of the final findings of the designated authority.
- (iii) The Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Amendment Rules, 2011 published in Notification No. G.S.R.154(E) in Gazette of India dated 1st March, 2011, together with an explanatory memorandum.
- (iv) G.S.R.139(E) published in Gazette of India dated 1st March, 2011 making certain amendments in the Notification No. 42/96-Cus., dated 23rd July, 1996, together with an explanatory memorandum.

(Placed in Library, See No. LT 4214/15/11)

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R.77(E) published in Gazette of India dated 9th February, 2011 together with an explanatory memorandum seeking to provide full exemption from all the duties of customs on specified goods imported in relation to organization of the International Cricket Council World Cup 2011 subject to specified conditions.
- (ii) G.S.R.91(E) published in Gazette of India dated 9th February, 2011 together with an explanatory memorandum seeking to exempt jute products, mentioned therein imported from Bangladesh from additional duty of customs leviable thereon.
- (iii) G.S.R.155(E) published in Gazette of India dated 1st March, 2011 together with an explanatory memorandum prohibiting import of Acetate Tow and Filter rods other than by Filter Cigarette manufacturers.
- (iv) G.S.R.156(E) published in Gazette of India dated 1st March, 2011 together with an explanatory memorandum seeking to supersede Notification No. 26/2002-Cus.,(N.T.) dated the 13th May, 2002.
- (v) G.S.R.157(E) published in Gazette of India dated 1st March, 2011 together with an explanatory memorandum seeking to supersede Notification No. 76/2003-Cus.,(N.T.) dated the 12th September, 2002.
- (vi) G.S.R.140(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 25/1999-Cus., dated 28th February, 1999.
- (vii) G.S.R.141(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 22/2003-Cus., dated 4th February, 2003.
- (viii) G.S.R.142(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 14/2004-Cus., dated 8th January, 2004.
- (ix) G.S.R.143(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 69/2004-Cus., dated 9th July, 2004.
- (x) G.S.R.144(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 45/2005-Cus., dated 16th May, 2005.
- (xi) G.S.R.145(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum

making certain amendments in the Notification No. 23/2010-Cus., dated 27th February, 2010.

- (xii) G.S.R.146(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-Cus., dated 1st March, 2006.
- (xiii) G.S.R.147(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (xiv) G.S.R.148(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 28/2010-Cus., dated 27th February, 2010.
- (xv) G.S.R.149(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 29/2010-Cus., dated 27th February, 2010.
- (xvi) G.S.R.150(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum seeking to exempt gold and silver in copper concentrate from basic customs duty.
- (xvii) G.S.R.151(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum seeking to exempt packaged software from additional duty of customs.
- (xviii) G.S.R.152(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum seeking to exempt works of art from duties of customs.
- (xix) G.S.R.153(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum seeking to prescribe effective rates of export duties.
- (xx) G.S.R.93(E) published in Gazette of India dated 14th February, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 13/2010-Cus., dated 19th February, 2010.

(Placed in Library, See No. LT 4215/15/11)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- (i) The Works Contract (Composition Scheme for Payment of Service Tax) Amendment Rules, 2011 published in Notification No. G.S.R. 158(E) in Gazette of India dated 1st March, 2011, together with an explanatory memorandum.
- (ii) The Service Tax (Determination of Value) Amendment Rules, 2011 published in Notification No. G.S.R. 159(E) in Gazette of India dated 1st March, 2011, together with an explanatory memorandum.
- (iii) The Service Tax (Amendment) Rules, 2011 published in Notification No. G.S.R. 160(E) in Gazette of India dated 1st March, 2011, together with an explanatory memorandum.
- (iv) G.S.R. 161(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 26/2010-Service Tax dated 22nd June, 2010.
- (v) G.S.R. 162(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum, seeking to exempt the taxable service of business exhibition, when provided by an organizer of business exhibition for holding a business exhibition outside India.
- (vi) G.S.R. 163(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum, seeking to exempt the taxable service of execution of works contract, when provided for the purpose of carrying out construction of new residential complex or part thereof, or for completion and finishing services of construction of new residential complex or part thereof under Jawaharlal Nehru National Urban Renewal Mission and Rajiv Awas Yojana.
- (vii) G.S.R. 164(E) published in Gazette of India dated 1st March, 2011, together with an explanatory

memorandum, seeking to exempt the taxable service of general insurance, when provided by an insurer carrying on General Insurance Business to any person for providing insurance under the Rashtriya Swasthya Bima Yojna.

- (viii) G.S.R. 165(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum, seeking to exempt the taxable service of transport of goods by road, rail or air, provided to any person located in India, when the goods are transported from a place located outside India to a final destination which is also outside India.
- (ix) G.S.R. 166(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum, seeking to exempt the taxable service of transport of goods by air from service tax leviable under Section 66 of the Finance Act to the extent so much of the value as is equal to the amount of air freight included in the value determined under Section 14 of the Customs Act, or the rules made thereunder for the purpose of charging customs duties.
- (x) G.S.R. 167(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum, seeking to exempt services provided in relation to the execution of works contract, when provided wholly within an airport and classified under the taxable service of airport.
- (xi) G.S.R. 168(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum, seeking to exempt services provided in relation to the execution of works contract, when provided wholly within the port or other port, for construction, repair, alteration and renovation of wharves, quays, docks, stages, jetties, piers and railways.
- (xii) The Export of Services (Amendment) Rules, 2011 published in Notification No. G.S.R. 169(E) in Gazette of India dated 1st March, 2011, together with an explanatory memorandum.
- (xiii) The Taxation of Services (Provided from Outside India and Received in India) Amendment Rules, 2011 published in Notification No. G.S.R. 170(E) in Gazette of India dated 1st March, 2011, together with an explanatory memorandum.
- (xiv) G.S.R. 171(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum, making certain amendments in the Notification No. 26/2004-Service Tax dated 10th September, 2004.
- (xv) G.S.R. 172(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum, making certain amendments in the Notification No. 8/2006-Service Tax dated 19th April, 2006.
- (xvi) G.S.R. 173(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum, making certain amendments in the Notification No. 1/2006-Service Tax dated 1st March, 2006.
- (xvii) G.S.R. 174(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum, seeking to supersede Notification No. 9/2009-Service Tax dated the 3rd March, 2009.
- (xviii) The Point of Taxation Rules, 2011 published in Notification No. G.S.R. 175(E) in Gazette of India dated 1st March, 2011, together with an explanatory memorandum.

(Placed in Library, See No. LT 4216/15/11)

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R. 116(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum seeking to provide concessional duty of 1% on specified items subject to condition no CENVAT credit has been taken on the input goods or service.
- (ii) G.S.R. 117(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum seeking to provide concessional duty of 5% on specified items.

- (iii) G.S.R. 118(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 3/2006-C.E. dated 1st March, 2006.
- (iv) G.S.R. 119(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 4/2006-C.E. dated 1st March, 2006.
- (v) G.S.R. 120(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 5/2006-C.E. dated 1st March, 2006.
- (vi) G.S.R. 121(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 6/2006-C.E. dated 1st March, 2006.
- (vii) G.S.R. 122(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum rescinding Notification No. 49/2006-C.E. dated 30th December, 2006.
- (viii) G.S.R. 123(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 8/2003-C.E. dated 1st March, 2003.
- (ix) G.S.R. 124(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 59/2008-C.E. dated 7th December, 2008.
- (x) G.S.R. 125(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 10/2006-C.E. dated 1st March, 2006.
- (xi) G.S.R. 126(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 29/2004-C.E. dated 9th July, 2004.
- (xii) G.S.R. 127(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 30/2004-C.E. dated 9th July, 2004.
- (xiii) G.S.R. 128(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum seeking to exempt job worker who undertakes job work in respect of final products falling under chapter 61, 62 and 63 from payment of excise duty.
- (xiv) G.S.R. 129(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum seeking to exempt excise duty on packaged software not falling under MRP based assessment.
- (xv) G.S.R. 130(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 3/2005- C.E. dated 1st March, 2005.
- (xvi) G.S.R. 131(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum seeking to exempt inter unit transfer of the parts components, assemblies or sub-assemblies required from one or more factories to another factory of same manufacturer for manufacturer of power tillers.
- (xvii) G.S.R. 132(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum seeking to supersede amendments in the Notification No. 76/86-C.E. dated 10th February, 1986.
- (xviii) G.S.R. 133(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum seeking to provide payment of duty on perfumes cleared the factory of manufacturer directly for sale at a retail showroom.
- (xix) The CENVAT Credit (Amendment) Rules, 2011 published in Notification No. G.S.R. 134(E) in Gazette of India dated 1st March, 2011, together with an explanatory memorandum.
- (xx) The Central Excise (Amendment) Rules, 2011 published in Notification No. G.S.R. 135(E) in Gazette of India

dated 1st March, 2011, together with an explanatory memorandum.

- (xxi) G.S.R. 136(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum seeking to supersede Notification No. 18/2002-C.E. dated 13th May, 2002 and fixing the rate of interest at eighteen percent per annum under Section 11AA.
- (xxii) G.S.R. 137(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum seeking to supersede Notification No. 66/2003-C.E. dated 12th September, 2003 and fixing the rate of interest at eighteen percent per annum under Section 11AB.
- (xxiii) G.S.R. 138(E) published in Gazette of India dated 1st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 20/2001-C.E.(N.T.) dated 30th April, 2001.

(Placed in Library, See No. LT 4217/15/11)

(7) A copy of the Outcome Budget (Hindi and English versions) of the Flagship Programmes for the year 2011-2012.

(Placed in Library, See No. LT 4218/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): Madam, I beg to lay on the Table:-

- (1) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of External Affairs for the year 2011-2012.
(Placed in Library, See No. LT 4219/15/11)
- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council for Cultural Relations, New Delhi, for the year 2009-2010.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 4220/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Madam, I, on behalf of Shri Gurudas Kamat, beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the National Investigation Agency Act, 2008:-
 - (i) S.O. 2974(E) published in Gazette of India dated 16th December, 2010, appointing Shri Dayan Krishnan, Advocate as Special Public Prosecutor for conducting the cases of the National Investigation Agency under the National Investigation Agency Act, 2008.
 - (ii) S.O. 234(E) published in Gazette of India dated 2nd February, 2011, appointing Shri D.C. Sarkar and Shri Shyamal Kumar Ghosh, Advocates as Special Public Prosecutor and Public Prosecutor, respectively, for conducting the cases of the National Investigation Agency under the National Investigation Agency Act, 2008.

(Placed in Library, See No. LT 4221/15/11)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007:-

- (i) The Sashastra Seema Bal Combatised, Sub-Inspector (General Duty) Group 'B' Non-Gazetted Posts Recruitment Amendment Rules, 2010 published in Notification No. G.S.R. 789(E) in Gazette of India dated the 30th September,

2010.

- (ii) The Sashastra Seema Bal Combatised Armourer Cadre (Group 'C' post) Recruitment Rules, 2010 published in Notification No. G.S.R. 961(E) in Gazette of India dated the 9th December, 2010.

(Placed in Library, See No. LT 4222/15/11)

- (3) A copy each of the following Notifications (Hindi and English versions) under article 309 of the Constitution:-

- (i) The Sashastra Seema Bal (Field Officers) Group 'C' posts Recruitment Rules, 2010 published in Notification No. G.S.R. 735(E) in Gazette of India dated the 8th September, 2010.
- (ii) The Sashastra Seema Bal (Ordnance Services) Group 'C' posts, Recruitment Rules, 2011 published in Notification No. G.S.R. 51(E) in Gazette of India dated the 27th January, 2011.
- (iii) The Sashastra Seema Bal Secretarial Service Group 'A' Cadre Recruitment (Amendment) Rules, 2010 published in Notification No. G.S.R. 1020(E) in Gazette of India dated the 28th December, 2010.

(Placed in Library, See No. LT 4223/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN):
Madam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2009-2010.
- (ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2009-2010, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4224/15/11)

- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2011-2012.

(Placed in Library, See No. LT 4225/15/11)

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भारी उद्योग और लोक उद्यम मंत्रालय में राज्य मंत्री (श्री अरुण यादव) : अध्यक्ष महोदया, मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) कंपनी अधिनियम, 1956 की धारा 619क के अंतर्गत निम्नलिखित पत्रों की एकएक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

- (क) (एक) बिहार स्टेट एग्री इंडस्ट्रीज डेवलपमेंट कारपोरेशन लिमिटेड, पटना के वर्ष 1987-1988 के कार्यकरण की सरकार द्वारा समीक्षा ।
- (दो) बिहार स्टेट एग्री इंडस्ट्रीज डेवलपमेंट कारपोरेशन लिमिटेड, पटना का वर्ष 1987-1988 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

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- (ख) (एक) मध्य प्रदेश स्टेट एग्री इंडस्ट्रीज डेवलपमेंट कारपोरेशन लिमिटेड, भोपाल के वर्ष 2007-2008 के कार्यकरण की सरकार द्वारा समीक्षा ।

- (दो) मध्य प्रदेश स्टेट एग्री इंडस्ट्रीज डेवलपमेंट कारपोरेशन लिमिटेड, भोपाल का वर्ष 2007-2008 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

(3) वर्ष 2011-2012 के लिए कृषि और सहकारिता विभाग, कृषि मंत्रालय के परिणामी बजट की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(Placed in Library, See No. LT 4228/15/11)

(4) (एक) वेटरिनरी काउंसिल ऑफ इंडिया नई दिल्ली के वर्ष 2009-2010 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) वेटरिनरी काउंसिल ऑफ इंडिया नई दिल्ली के वर्ष 2009-2010 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(5) उपर्युक्त (4) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

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(6) कृषि उपज (श्रेणीकरण और चिह्नांकन) अधिनियम, 1937 की धारा 3 की उपधारा(3) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

(एक) न्वार श्रेणीकरण और चिह्नांकन नियम, 2011 जो 31 जनवरी, 2011 के भारत के राजपत्र में अधिसूचना संख्या सा.का.ि.न. 55(अ) में प्रकाशित हुए थे, की एक प्रति ।

(दो) जटरोफा बीज श्रेणीकरण और चिह्नांकन नियम, 2011 जो 22 फरवरी, 2011 के भारत के राजपत्र में अधिसूचना संख्या सा.का.ि.न. 105(अ) में प्रकाशित हुए थे, की एक प्रति ।

(Placed in Library, See No. LT 4230/15/11)

(7) पशुओं में संक्रामक और सांसर्गिक रोगों का निवारण और नियंत्रण अधिनियम, 2009 की धारा 44 की उपधारा (1) के अंतर्गत पशुओं में संक्रामक और सांसर्गिक रोगों का निवारण और नियंत्रण (टीकाकरण प्रमाणपत्र का प्ररूप, मरणोपरान्त जांच की रीति और शव का निपटान) नियम, 2010 जो 14 दिसम्बर, 2010 के भारत के राजपत्र में अधिसूचना संख्या सा.का.ि.न. 974(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(Placed in Library, See No. LT 4231/15/11)

(8) नाशक कीट और नाशक जीव अधिनियम, 1914 की धारा 4 (घ) के अंतर्गत पादप संगरोध (भारत में आयात का विनियमन) (छठा संशोधन) आदेश, 2010, जो 28 दिसम्बर, 2010 के भारत के राजपत्र में अधिसूचना संख्या सा.का.ि.न. 3052(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(Placed in Library, See No. LT 4232/15/11)

(9) आवश्यक वस्तु अधिनियम, 1955 की धारा 3 की उपधारा (6) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

(एक) उर्वरक नियंत्रण (सातवां संशोधन) आदेश, 2010 जो 3 दिसम्बर, 2010 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 2886(अ) में प्रकाशित हुआ था ।

(दो) का.आ. 2724(अ), जो 8 नवम्बर, 2010 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा उल्लिखित अधिसूचित प्रयोगशालाओं द्वारा धारित किए जाने के लिए अपेक्षित प्रयोगशाला सुविधाओं की आवश्यकता विनिर्दिष्ट की गई है ।

(तीन) का.आ. 2725(अ), जो 8 नवम्बर, 2010 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा उर्वरक नियंत्रण आदेश 1985 के संड 20क के अंतर्गत 4औं सल्फरयुक्त डार्ई-अमोनियम फॉस्फेट का विनिर्देशन अंतिम उर्वरक के रूप में अधिसूचित किया गया है ।

(चार) उर्वरक नियंत्रण (छठा संशोधन) आदेश, 2010 जो 8 नवम्बर, 2010 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 2726(अ) में प्रकाशित हुआ था ।

(10) उपर्युक्त (9) की मद संख्या (दो), (तीन) और (चार) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले तीन विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

